

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 2610/2019

This the 30th day of August, 2019

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Ankit Rathore, Group 'C',
S/o. Shri Naresh Pal Singh
Aged about 29 years,
(Assistant Malaria Inspector)
R/o. House No. 48,
New Lahore, Shashtri Nagar,
New Delhi – 110 031.

2. Sahadeep Kumar, Group 'C',
S/o. Shri Bhanwar Singh
Aged about 36 years,
(Assistant Malaria Inspector)
R/o. Village – Dhamat, Post Purkazi,
Distt. Muzaffar Nagar, U.P.

3. Manish Kumar, Group 'C',
S/o. Shri K. K. Das
Aged about years,
(Assistant Malaria Inspector)
R/o. O-35/A-5, Dilshad Garden,
Delhi – 95.

4. Narender Anand, Group 'C',
S/o. Shri Nanak Chand
Aged about 32 years,
(Assistant Malaria Inspector)
R/o. Village-Khora Indra Puram,
Ghaziabad-U.P.,-201 309

5. Satish Kumar, Group 'C',
S/o. Tara Chand,
Aged about years,
(Assistant Public Health Inspector)
R/o. Add-459 A Gautam Nagar,
Shibhanpura,
Ghaziabad U.P. – 201 002.Applicants

(By Advocate : Mr. Bharat Bhushan Bhatia with Ms. Vijay Laxmi)

Versus

1. East Delhi Municipal Corporation
Through its Commissioner,
Udyog Sadan, 419 Patparganj,
Industrial Area,
Delhi – 110 092.
2. Municipal Health Officer
East Delhi Municipal Corporation
Public Health, Malaria,
419, Udyog Sadan, Patparganj,
Industrial Area, Delhi – 92. ...Respondents

(By Advocate : Mr. Rohit Sehrawat for Mr. Rajeev Kumar)

O R D E R (O R A L)

Mrs. Jasmine Ahmed, Member (J) :

It is perused that on 26.08.2019, a direction was given to the counsel for respondents to seek instructions whether the applicants herein are similarly situated with the applicants in O.A No. 3784/2015.

2. On query counsel for respondents admits before this Court that the applicants are similarly situated with O.A No. 3784/2015.
3. Accordingly, we feel it is unnecessary to keep this O.A pending and the O.A is disposed of with a direction that when the applicants are similarly situated with O.A No. 3784/2015, the same benefit which has been extended to the applicants therein, be extended in this case also, if the facts are not found otherwise.

4. As the applicants are similarly placed, office objection is removed. Registry is directed to allot O.A No. in this case. Accordingly, the O.A is disposed of. No order as to costs.

(Aradhana Johri)
Member (A)

(Jasmine Ahmed)
Member (J)

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